

C.P No. 35/(MAH)/2016 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.10.2016

NAME OF THE PARTIES: M/s. IL & FS Maritime Infrastructure Company Limited V/s.

M/s. Balaji Infra Projects Limited & Ors.

SECTION OF THE COMPANIES ACT: 59, 241, 242 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

(1) Adv Mirav Shah Advocate

(2) Adv Aditya Singh

1/6 Gittle & Co

-for Respondents

(1) Adv. Venkatesh Dhonal

(2) Adv. Areiz, Sezdan

Order

CP 35/213, 241-242 & 59/NCLT/MB/MAH/2016

The Petitioner Counsel mentioned this matters seeking interim relief, interalia, for restraining the Respondents from exercising any right over the impugned shares allotted to the Respondent pending disposal of the Company Petition, to which, there being no objection to the Respondent Counsel for this Court granting (a) & (b) interim reliefs sought by the Petitioner, this Bench hereby directs the Respondents that they shall not exercise any rights whatsoever in nature over the

impugned shares allotted to them and also not to alienate dispose of or create any third party rights in respect to the assets by the Respondents pending disposal of this Petition.

As to another relief (e) the petitioners pressed upon, for direction against the Respondents to furnish notice, and minutes of all meetings (specially AGMs, EGMs of shareholders, AGMs held by R1 for FY 2012 till date on the ground that the impugned allotments have been made from 2012 till date without any notice to the Petitioners, since the Respondent side has already agreed for grant of (a) & (b) reliefs against them, this Bench does not feel that there would be any difficulty to the company to provide copies of all the transactions that are mentioned in the relief (e), therefore, this Bench, hereby directs the Respondents to provide inspection of the documents mentioned in interim relief (e) and thereafter provide copies of the same at request of the Petitioners.

This Bench further directs the Respondents to file reply to the main Petition within three weeks, rejoinder, if any within two weeks thereafter.

List this matter for main hearing on 21.12.2016.

Sd

B.S.V. PRAKASH KUMAR Member (Judicial)